

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 997  
ANSWERED ON FRIDAY, THE 04<sup>TH</sup> DECEMBER, 2015  
[AGRAHAYANA 13, 1937 (SAKA)]**

**PARTICIPATION OF CCI IN THE CONFERENCE**

**QUESTION**

**997. SHRI DHARAM VIRA:**

**Will the Minister of CORPORATE AFFAIRS कारपोरेट कार्य मंत्री  
be pleased to state:**

- (a) whether chairperson, members and the officials of the Competition Commission of India (CCI) have participated in a recent Conference in Delhi organized by the ASSOCHAM and sponsored by private enterprises and the parties which are under the investigation of CCI;**
- (b) if so, the details thereof;**
- (c) whether such participation of CCI in the said commercial event comprise the credibility and independence of CCI and violate the precedents and principles of the quasi-judicial bodies in their functions; and**
- (d) if so, the details thereof and the steps taken by the Government to address the issue along with the measures taken by the Government to check and monitor such practices in the future?**

**ANSWER**

**THE MINISTER OF CORPORATE AFFAIRS  
कारपोरेट कार्य मंत्री**

**(SHRI ARUN JAITLEY)  
(अरुण जेटली)**

**(a) to (d) Under the mandate given by section 49 of the Competition Act, 2002, Competition Commission of India (CCI) takes measures to engage in competition advocacy, creating awareness and imparting training on competition issues. This is done, inter-alia, by participation of Chairperson, Members and officials of the Commission in various conferences, seminars and workshops organized by various stakeholders. CCI, however, has not participated in any commercial event.**

**During financial year 2015-16, CCI has, till date, participated in 55 advocacy events, out of which 04 have been organized by ASSOCHAM. The invites to such conferences are from business associations/stakeholders and the Commission does not engage with the individual sponsors, if any, and members of the associations.**

\*\*\*\*\*